

Government of Jammu and Kashmir
Home Department Civil Secretariat
Jammu and Kashmir

Notification,

Jammu, the 24th February, 2020

S.O 66 .-Whereas, on 19.09.2013, Police Station, Awantipora received an information through reliable sources to the effect that some youth have joined the ranks of militants active in the jurisdiction of Police Station, Awantipora; and

2. Whereas, case FIR No. 123/2013 under sections 13(1), 16 and 18 Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Awantipora against the accused and the investigation of the case taken up; and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, recorded under section 161 and section 164-A Cr.PC and evidence collected, the Investigating Officer has established a prima facie case against the below mentioned accused persons for commission of offences shown against each: namely:-

S.No	Name of accused person	Offence U/S
1.	Riyaz Ahmad Naikoo S/o Asadullah Naikoo R/o Beighpora Awantipora	13(1), 16 & 18 ULA(P) Act, 1967
2.	Zakir Rashid Bhat @ Moosa S/O Abdul Rashid Bhat R/o Noorpora Tral	13(1), 16 & 18 ULA(P) Act, 1967
3.	Aadil Bashir Bhat S/O Bashir Ahmad Bhat R/O Dadsara Tral	13(1), 16 & 18 ULA(P) Act, 1967
4.	Shabir Ahmad Mir S/o Ab Rehman R/o Dadsara Tral	13(1), 16 & 18 ULA(P) Act, 1967
5.	Waseem Ahmad Dar S/O Mohammad Yousf Dar R/O Dogripora Awantipora	13(1), 16 & 18 ULA(P) Act, 1967
6.	Aijaz Ahmad Bhat alias Aijaz Changa S/o Jalal-Ud-Din Bhat R/o Bonpora Chersoo Awantipora	13(1), 16 & 18 ULA(P) Act, 1967

4. Whereas, in different counter insurgency operations, the above mentioned accused person have been killed except S.No.1. Riyaz Ahmad Naikoo S/o Assadulla Naikoo R/O Beighpora Awantipora District Pulwama, who has remained active and was found involved in the commission of offences under section 13(1) 16 & 18 ULA(P) Act, 1967; and

5. Whereas, the accused is currently an active terrorist and proceedings under sections 512 Cr. PC has been initiated against him; and

6. Whereas, the authority Appointed under section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case diary file and all other relevant documents relating to the case and has come to final conclusion that case is made out against the accused; and

7. Whereas, after pursuing the case diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of Section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the provisions of law; and

Now therefore, in exercise of the powers conferred under sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused person namely Reyaz Ahmad Naikoo S/o Asaddullah Naikoo R/o Beighpora Awantipora for the commission of offence punishable under sections 13(1), 16 & 18 of the Unlawful Activities (Prevention) Act, arising out of FIR No. 123/2013 of Police Station, Awantipora

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government,
Home Department

Dated: 24.02.2020

No. Home/Pros/218/2019

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Director General of Police, J&K Srinagar. The CD file in original is returned, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


(Under Secretary to the Government
Home Department

